(c) and (e) Though disposal of appeals by CIT (A) per year has increased from 239 in Financial Year 2006-07 to 268 in Financial Year 2008-09, pendency has increased due to temporary reduction in number of CITs (A) (ii) higher institution of fresh appeals (iii) infrastructural constraints with CIT(Appeals).

The following steps have been taken to expedite disposal of pending appeals:

- i) As per Annual Central Action Plan of Central Board of Direct Taxes, targets of disposal of appeals are given to CIT(Appeals).
- The Chief Commissioners of Income tax monitor the performance of CITs(Appeals) on regular basis so as to ensure expeditious disposal.
- iii) Monthly statistical reports sent by CIT (Appeals) to respective Chief Commissioners are monitored by the Central Board of Direct Taxes.
- iv) Redistribution & rationalization of workload amongst CIT(Appeals) to see that the workload is evenly distributed.
- v) Steps have been taken to fill up the vacant posts of Member in CESTAT.
- vi) The registry of the Customs, Excise and Service Tax Appellate Tribunal has taken the following steps for speedy disposal of the pending cases:
  - a) subject-wise grouping of all pending appeals and taking up same subject appeals for hearing;
  - b) hearing of Larger Bench cases on priority as following the issue of orders in larger Bench cases, many appeals may be disposed of automatically;
  - c) introduction of the procedure for Monthly Roster as against Weekly Roster;
  - d) starting of new procedure for listing the short matters on Mondays and Fridays and regular matters on Tuesdays, Wednesdays and Thursdays,
  - e) preparation of the Cause List of final hearing matters subject-wise so that matters are decided in chronological order.

## Recovery of income tax

2015. SHRI RANJITSINH VIJAYSINH MOHITE-PATIL: Will the Minister of FINANCE be pleased to state:

(a) the details of public schools/educational institutions run by various trusts/societies especially in Delhi which have been assessed for income tax during the last three years;

(b) what was the amount of income tax collected from them in last three years and what is the amount standing due from them, year-wise;

(c) the details of steps taken by Government to recover these outstanding dues immediately; and

(d) the steps and policies devised so that timely payments of income tax assessed is made in future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) There are more than 70,000 trusts and societies which are filing returns with the Income tax Department every year and are assessed to Income Tax. A large number of these trusts or societies are running schools, colleges and other educational institutions. However no separate database of such trusts or societies is maintained. The required information therefore can be collected only by examining each and every return of a trust or society and thereafter ascertaining whether they are engaged in running a school or any other educational institution. The time and effort required for collecting and compiling this information would not be commensurate with the objective sought to be achieved by the Hon'ble M.P.

(b) and (c) Not applicable, in view of (a) above.

(d) The following special measures are being taken for timely payment of assessed incometax from all tax-payers including arrears of trusts/societies:-

(i) Apart from the statutory measures taken for recovery of outstanding tax dues as prescribed under the Income Tax Act (including attachment of bank account, attachment and sale of immovable property, etc), monitoring of recovery of amount in high demand cases by Task Forces manned by senior officers.

(ii) Identification of cases involving substantial amount pending before Commissioners (Appeals) and ITAT and requesting these authorities to dispose off such appeals early so that the amount can be collected during current financial year itself.

(iii) Monitoring of all outstanding arrear above Rs.10 crore by CBDT along with the Directorate of Recovery.

## Unspent budget

2016. SHRI PARIMAL NATHWANI: Will the Minister of FINANCE be pleased to state:

(a) whether as per CAG around Rs. I lakh crore budget funds go unspent each year;

(b) if so, the details of the schemes to which the unspent money belong;

(c) how far these unspent funds are responsible in achieving physical targets under major schemes during 2005-06 to 2007-08; and

(d) what corrective measures have been taken to improve the position?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The unspent amounts reported in the Appropriation Accounts of Civil Ministries/Departments(excluding Railways), Postal and Defence Services during the year 2006-07